

CENTRAL ADMINISTRATIVE TRIBUNAL FRINCIPAL BENCH NEW DELHI

CCP 133/93 in OA 2309/89 Date of decision: 05.7.1993

Sher Singh.

.. Petitioner.

Versus

Shri M.B. Kaushal, Commissioner of Police, New Delhi & Anr.

.. Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

for the petitioner.

Shri B.L. Babber, proxy for Shri B.S. Charya, Counsel.

For the Respondents.

SI Makhan Singh.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

In view of the interim order of stay granted by the Supreme Court, copy of which order was placed before us for our perusal dated 26.4.1993, we direct that these proceedings shall stand disposed of subject to the condition that in the eventof vacation of the interim order by the Supreme Court or a final decision being rendered in favour of the petitioner, he will be entitled to revive the contempt petition. No costs.

(S.R. ADIGE) MEMBER(A)

(V.S. MALIMATH)
CHAIRMAN

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